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Ministry of Education for financial assistance to meet the demand for wage increase of the non-teaching staff of the colleges in West Bengal; and

(b) if so, the reaction of the Government of India thereto?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) Yes.

(b) A reply has been sent to the Education Minister, West Bengal, that it is for the State Government to consider and give effect to any revised scales of pay for the non-teaching staff of colleges, as may be considered appropriate by them.

FERTILIZER PLANT AT KAKINADA

693. SHRI CHITTA BASU: Will the Minister of PETROLEUM AND CHEMI-CALS be pleased to state:

(a) whether it is a fact that an American Company, the International Ore and Fertilizer has offered to put up a large size fertilizer plant at Kakinada, Andhra Pradesh; and

(b) if so, what is Government's reaction thereto?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN): (a) and (b) M/s International Ore & Fertilizer Corporation have shown interest in the establishment of a fertilizer plant in India. The site preferred appears to be Kakinada Detailed proposals are awaited from the party.

12 NOON

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

RECENT ARREST OF AN EMPLOYEE OF THE All India Congress Committee, New Delhi

SHRI LOKANATH MISRA (Orissa): Sir, with your permission I call the attention of the Minister of Home Affairs to the recent arrest of an employee of the office of the All India Congress Committee, New Delhi, and certain others on charges of espionage activities.

THE MINISTER OF HOME AFFAIRS (SHRI GULZAR1LAL NANDA): Sir, on the 10th of August, 1966, a party of Oloutta police accompanied by the Delhi

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police arrested Sunil Ranjan Das, an employee of the AICC in connection with a case under section 11 of the West Bengal Security Act, and section 120B of the Indian Penal Code, registered in Calcutta. He was produced before a magistrate in Delhi, and under the orders of the magistrate was transferred to Calcutta to be produced before a magistrate there.

Mohit Chowdhury *alias* Abdul Mayecd Chowdhury, a Pakistani national, -had been arrested by the Bihar police for an alleged offence under the Foreigners Act. There was also a case instituted against him in Calcutta on a charge of cheating. While being examined jointly by the West Bengal and Bihar police, Mohit Chowdhury **made** certain statements on the basis of which he was produced before a magistrate in Bihar. He made a confessional statement before the magistrate implicating among others Sunil Ranjan Das. Three other persons were also arrested in Calcutta by the Calcutta police in this connection.

The case against all the five persons is under investigation in Calcutta.

SHRI LOKANATH MISRA: Sir, the entire thing seems to be mysterious because of the fact that Mr. Mohit Chowdhury *alias* Abdul Mayeed Chowdhury

heard the *alias* mentioned by the hon. Minis ter -----was arrested by the Bihar police.

Mr. Sunil Ranjan Das was arrested because of a confessional statement by Mr. Mohit Chowdhury implicating him. If anybody was to arrest Mr. Sunil Ranjan Das, Sir, the first duty was that of the Bihar Government to arrest him, or else it is the duty of the Central Government, the Government of India, to deal with espionage. What was the particular consideration that weighed with the West Bengal Government in taking this unusual interest in arresting Mr. Sunil Ranjan Das when the field of his activities was Delhi, when the case started with the Bihar Government and the men who made the confessional statement was arrested in Bihar and still in prison in Bihar and has not been produced in West Bengal?

SHRI M. P. BHARGAVA (Uttar Pradesh): Not yet imprisoned.

SHRI LOKANATH MISRA: It is for the Home Minister to reply. Therefore,

Sir, I would like to bave a clarification from the Home Minister what is this mysterious thing going on.

MR. CHAIRMAN: Mr. Nanda, you may note down the various points and deal with them together. I think there will be many questions.

SHRI MULKA GOV1NDA REDDY (Mysore): Sir, I would like to know, when Mr. Mohit Chowdhury was arrested some time in May, how it is that Mr. Sunil Ranjan Das was arrested only on the 10th of this month. I would also like to know why the Government of India's Special Police Establishment did not investigate into the activities of the Pakistani spy ring, and why they were waiting for Mr. Mohit Chowdhury to reveal that so and so was involved in this espionage work for Pakistan. And why was there so much of delay in arresting Mr. Sunil Ranjan Das. Was there any pressure from influential quarters in the Congress higherups, and are they screening all those that are now working in the A. I. C. C. office when one such person has now been implicated in this spy affair?

SHRI CHITTA BASU (West Bengal): I rise to seek clarification from the hon. Home Minister on two particular points, namely the importance of Sunil Ranjan Das in the whole case, and also the role of the West Bengal Government in this case. Sir, Sunil Ranjan Das is an employee of the A.I. C.C. He is not an ordinary employee. He has been working in the A.I.C.C. office for the last ten or twelve years, so far as I know. He is the head of a department in the A. I. C. C office and he is, or has been, in close contact with the treasurer of the A.I.C.C, Shri Atulya Ghosh. Not only that, Sir. I want to draw the attention of the Home Minister.

SHRI DEBABRATA MOOKERJEE (West Bengal): On a point of order, Sir. Is the hon. Member entitled to refer to a gentleman who is not present here to defend himself?

SHRI BHUPESH GUPTA (West Bengal): There Mr. Nanda will get up and tell you how he made a statement against the Communists in Kerala.

SHRI DEBABRATA MOOKERJEE: I submit, Sir, that when an allegation is made

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against a gentleman and that gentleman is not present to defend himself, that allegation should not, in my submission, be allowed. (Interruptions). When the matter is under investigation and it is likely that it might result in court proceedings, I submit. Sir, that it is noi right that reference be made to anyone. I say so because the matter is under active police investigation. It is not a matter of privilege. I would submit that it would be an abuse of the privilege of the House and of the individual members of the House to say something which is not really germane to the issue. So, I would ask for your ruling, Sir whether any such statement can be made about a person who is not present here to defend himself.

MR. CHAIRMAN: I will make up my mind. No allegation is being made. About Shri Ghosh, he is only pointing out that the person who is arrested had a post in the Congress and has been connecied to the Treasurer of the Congress. So I have allowed it.

SHRI LOKANATH MISRA : I have got no malice against any one and since...

SHRI RAJNARAIN (Uttar Pradesh): On a point of order, Sir.

SHRI BHUPESH GUPTA: Sir, there is nothing in what he said.

श्री राजनारायण : श्रीमन् हमारा प्वाइन्ट आफ आर्डर भी है।

श्री सभापतिः आप का प्वाइन्ट आफ आर्डर क्या है?

भी राजनारायणः मुझे यह कहना है कि हमारे साथ ज्यादती नहीं होनी चाहिये। प्वाइन्ट आफ आर्डर उठाने का एक ही को अधिकार नहीं होना चाहिये।

श्री सभापति : आपके साथ विल्कुल ज्यादती नहीं हो रही है।

श्वी राजनारायण : सम्मानित सदस्य को बार बार नहीं उठना चाहिये और वे इस तरह से तदन का समय नष्ट कर रहे हैं।

SHRI BHUPESH GUPTA: My submis sion is.....

MR. CHAIRMAN: no, no.

SHRI BHUPESH GUPTA: All right. Sir.

SHRI DEBABRATA MOOKERJEE: My submission is that when a certain name is mentioned in a certain contest a certain inference is intended to be drawn. Sir, you will be pleased to remember that the gentleman concerned did make a statement in the other House. I am not going to refer to what has been said in the other House. The matter is well known and everyone of us has heard of it. That being so I would like to submit that there is no point at all in allowing any Member to **make** any reference to anybody in connection with an investigation.

भी राजनारायण ः मेरा प्वाइन्ट आफ इन्फारमेशन है।

भी सभापतिः क्या आप चाहते हैं कि श्री चित वासु न बोलें? Mr. Chitta Basu can proceed.

श्री राजनारायणः मेरा प्वाइन्ट आफ इन्फारमेशन यह है कि आप हम लोगों के बीच ऐसा विभेद न करें ! वे बोलें और भी सब बोलें । सम्मानित सदस्य को आपने जो स्पवस्था दी है कि इसमें कोई एलिगेशन नहीं है, फिर भी वे भाषण करने के लिए खड़े हो गये हैं ।

श्री समापति : नहीं, नहीं।

SHRI BHUPESH GUPTA: My submission, Sir, is this. If this idea is to be accepted. . .

MR. CHAIRMAN: I have not accepted it.

SHRI BHUPESH GUPTA: I am sure you will not accept it.

MR. CHAIRMAN: I have asked Mr. Chitta Basu to proceed.

SHRI BHUPESH GUPTA: How can you accept it?

SHRI CHITTA BASU : Sir, I was referring to the point that Mr. Sunil Das was in

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the office of the All-India Congress Committee. You see he was not only an ordinary employee of the A. I. C. C. but was in charge of a particular department for several years. Not only that, Sir, as can be seen from this picture in this magazine, Mr. Sunil Das is shown standing just behind our Prime Minister. He is just behind our Prime Minister, Sir, in this picture. Here was a meeting of the Working Committee of the All-India Congress.

MR. CHAIRMAN: Make your point.

SHRI CHITTA BASU: I am coming *to* the point, Sir. Here yon will see in this picture Sunil Das just behind cur Prime Minister.

MR. CHAIRMAN: I cannot see it from here!

SHRI CHITTA BASU: He is seen in a meeting of the Congress Working Committee. Thai means ihat Mr. Sunil Das has had access to the meeting of the Congress Working Committee. Not only that, Sir. Please hear me. You will be surprised to learn that this Mr. Sunil Das had attended a meeting of the Congress Working Committee in which the Defence Minister, the hon. Shri Chavan, discussed many secrets, many Slate secrets relating to the security and the defence of the country. Not only that Sir. Mr. Sunil Das has got a special pass which entitles him to enter the Centra! Secretariat without seeking any permission from any officer. That being the case, I would not have raised these questions but for the fact that the arrest of Mr. Sunil Das is connected with a case of espionage and due to the close association of Mr. Sunil Das with the leaders of the Congress in the Working Committee, in view of the fact that he remains all the time in the All India Congress Committee office, and in view of the fact that he has got access to the Congress Working Committee meetings and in view of the fact that he has got access to the Central Secretariat even, there is every likelihood of his possessing some secret information, some State information which if divulged to other unfriendly States may cause a serious threat to our country's security.

AN HON. MEMBER: It has already been done.

SHRI CHITTA BASU: Therefore since he has been arrested on a question of

espionage for an unfriendly country this is a very serious matter and this should be dealt with the necessary sense of seriousness and responsibility. This is my first point. My second point is this. It is with reference to the role of the West Bengal Government and the leader of the Congress Working Committee. Sir as you might have known or else I want to enlighten you—that this Mr. Sunil Das. . .

SHRI DEBABRATA MOOKERJEE: Sir, on a point of order.

SHRI CHITTA BASU: Just hear me. Don't disturb me.

MR. CHAIRMAN: Please, let him proceed.

SHRI DEBABRATA MOOKERJEE: Under the rules, when a Calling Attention Notice has been. . .

SHRI BHUPESH GUPTA: What is this Does he think it is a High Court?

MR. CHAIRMAN: So long as I allow him he can proceed.

SHRI BHUPESH GUPTA: We attack each other in Parliament.

SHRI CHITTA BASU: I only want to put this question to the Home Minister. Mr. Sunil Das is connected with the leader of the Congress Working Committee who is the Treasurer there.

MR. CHAIRMAN: Mr. China Basu, this is an occasion for putting your question and seeking clarification of any point, you need not make a very long speech.

SHRI CHITTA BASU: I will raise only two point. Mr. Sunil Das has been receiving money from the West Bengal Congress Committee regularly since 1954. Not only that. **◆ As such. . .

MR. CHAIRMAN: Mr. Chitta Basu, spies can be working in your home or in mine. What is your point

SHRI CHITTA BASU: My point, I am coming to that, Sir. (*Interruptions*) I wanted to bring to your notice the connection with the Congress Working ' Committee. I am coming to my point. So, I say as such, the Treasurer of the All-India

•••Expunged as ordered by the Chair.

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Congress Committee might have some personal interest in the matter of Mr. Abdul Mayeed Chowdhury and in the matter of Mr. Sunil Das.

SEVERAL HON. MEMBERS: No. no.

SHRI CHITTA BASU: Therefore, Sir, the matter is not only.

MR. CHAIRMAN: I dont think you need speak any further.

SHRI CHITTA BASU: I am coining to the point.

MR. CHAIRMAN: No, no. That will do. Will you please sit down?

SHRI CHITTA BASU: If you want me to sit down, I will sit down, Sir.

MR. CHAIRMAN: You have said enough on the Calling Attention Notice.

SHRI CHITTA BASU: I only want to put a question now. I want to ask whether the hon. Home Minister, in view of all these facts that I have related, will kindly consider the proposal of conducting the investigation of both these cases directly under the Central Government and not rely on the State Government of Bihar or the State Government of West Bengal. That is my question, Sir, because the West Bengal Government might be influenced by the Treasurer of Ihe All-India Congress Committee in the matter and hush up the case and thereby cause injury to the security of the State.

MR. CHAIRMAN: Please, sit down.

श्री राजनारायण: श्रीमन्, मेरा एक व्याइन्ट आफ आर्डर है और कृपा उसे सुन लोजिये। मेरा प्वाइन्ट आफ आर्डर यह है कि जिस सम्मानित सदस्य ने घ्यान आकर्षण प्रस्ताव प्रस्तुत किया है और उस ध्यान आकर्षण प्रस्ताव के बीच जो वातें निकलती है क्या उसके बारे में वह सदन में रेफर नहीं कर सकता है? जहां तक हमने सम्मानित सदस्य को सुना उससे केवल सुनील भाई का ही प्रश्न नहीं उठता है बल्किः कांग्रेस वर्किंग कमेटी के ऊपर भी बनता है और कांग्रेस वर्किंग कमेटी के उन नेता पर भी बनता है जिन्होंने

[श्री राजनारायण]

कई सालों से सुनील भाई के साथ सम्बन्ध रखा। अगर कोई इन्क्वायरी होतो इन लोगों के बारे में भी होनी चाहिये चाहे कितना ही बड़ा व्यक्ति वह क्यों न हो। यहां सदन में जब ट्रेजरी बेन्चेज वालों का नाम लिया जाता है तो ट्रेजरी बेन्चेज से हल्ला मचा दिया जाता है। तो मेरा प्वाइन्ट आफ आर्डर यह है कि भविष्य में इस तरह से अनावश्यक ढंग से सदन का समय नष्ट न किया जाय और किसी को प्वाइन्ट आफ आर्डर के नाम में खड़े होकर ज्यादा कहने न दिया जाय ।

श्री निरंजन वर्मा (मध्य प्रदेश): श्रीमन्, यह प्रश्न केवल कांग्रेस का प्रश्न नहीं है और इस बात को ध्यान में रखते हुए कि सारे देश की सुरक्षा इस से सम्बन्धित है, क्या गृह मंत्री जी इस बात पर प्रकाश डालेंगे कि यह व्यक्ति कांग्रेस कमेटी में कितने सालों से काम कर रहा था? दूसरे ए० आई० सी० सी० के दफ्तर में कितने वर्षों से यह काम कर रहा था? तीसरे यह पाकिस्तान से भारतवर्ष में कब आया, क्या इसका यही धर्म था और क्या यह नाम बदल कर के यहां पर काम कर रहा था, इन बातों पर प्रकाश डालने की कृपा करें?

SHRI D. THENGAR1 (Uttar Pradesh): Is it not a fact that Mr. Mohit Choudhury was arrested in April and in May he made a ful and frank confession and gave the details of the conspiracy? He also revealed Mr. Sunil Rajan Das's implication in this shameful affair in May hist. If so, what is responsible for this inordinate delay in taking action against Mr. Sunil Ranjan Das if it be not pressure from the big guns of the ruling party and also from the Government? Then is it a fact that smuggled gold and ornaments worth over Rs. 40,000 were recovered from Mr. Sunil Ranjan Das's A. I. C. C. residence? And thirdly, may I know whether the Government has ascertained that utilising.

AN HON. MEMBER: That is not a fact.

SHRI D. THENGARI: It is for the Home Minister to say. ... his position at the A. I. C.C. office Mr. Sunil Ranjan Das and his gang have not proceeded to form similar cliques in the State Congress Committee Offices or among their employees, particularly in the border States?

to a matter of urgent public importance

SHRI DAHYABHAI V. PATEL (Gujarat): Sir, very serious disclosures have been made of a spy ring very close to persons in authority in the Congress. The same Congress is in authority in the Government and I would like to know whether the Home Minister is in a posjjion to assure us that a similar spy ring does not exist in his Ministry or in the External Affairs Ministry because there are many hints pointing to similar spies being in both these Ministries.

SHRI G. P. SOMASUNDARAM (Madras): Sir, we have been informed that three persons have been arrested and we want to know the details. When were they arrested? What for were they arrested? I want detailed information from the Home Minister.

श्री सुन्दर सिंह मंडारी (राजस्थान): सभापति जी, मुझे यह जानकारी प्राप्त करनी है कि क्या यह बात सच है कि इस मामले में वेस्ट बंगाल सरकार को मब करने के लिये केन्द्रीय सरकार की तरफ से निर्देश गया था ? और क्या यह बात सच है कि अगर यह जान-कारी थी कि इस व्यक्ति को पाकिस्तान के डिप्टी हाई कमिश्नर के द्वारा यहत बडी रकम मिली है काम करने के लिये और इसने बहत से नक्शे दिये हैं, इसने यहां पर साम्प्र-दायिक तनाव पैदा करने के लिये काम किया है तो आज जो समाचार मिला है कि कलकत्ता में जातेही इस व्यक्ति को पांच हजार रुपये की जमानत पर छोड़ दिया गया, तो मैं यह जानना चाहंगा कि जिस स्पाई रिंग के साथ इसका सम्बन्ध जोडा गया है, क्या होम मिनिस्ट्री यह अनुभव करती है कि सारे स्पाई रिंग का पता करने के लिये जो कुछ भी पुलिस को कार्यवाही करनी आवश्यक थी वह कर दी जाचुकी है और इसको रिमांड लेकर और ज्यादा दिनों तक पुलिस कस्टडी में रखने की कोई आवश्यकता नहीं थी ?

SHRI B. K. P. SINHA (Bihar): May I know on what date the Home Minister re-

ceived information that the spy concerned had been arrested?

AN HON. MEMBER: Alleged spy.

SHRI B. K. P. SINHA: You can use any word you like. I am using my own language I cannot use the language of another hon. Member. Then on what date did he learn that the spy "' >'- statement to the police had implicated a young man working at Delhi and may I know the action taken by the hon. Home Minister chronologically, that is, datewise after the receipt of the earlier of the two informations?

(Some Members of the Opposition stood up).

MR. CHAIRMAN: There is also this side of the House. Mr. Rajendra Pratap Sinha.

SHRI RAJENDRA PRATAP STNHA (Bihar): Sir, hon. Members opposite have made out a very important point and it is this that a very important person of the A. I. C.C. has been arrested.

SHRI LOKANATH MISRA: He is the Organising Secretary.

SHRI RAJENDRA PRATAP SINHA: Now, I should like to pay my tribute to the Home Minister that he has arrested one who; according to them, is a very very important person in the A. I. C.C. and even he has not been spared, f would like to know fr m the Home Minister what steps he is taking t > make similar arrests on the strength of the information that he already possesses that there are various very important members of other political parties who are spying for China and are. . . (Interruptions)

SHRI BHI/PESH GUPTA: Then I would say some of them are spying for America.

SHRI RAJENDRA PRATAP SINHA: I say that any man who is a traitor, whether he belongs to the Congress or he belongs to the Communist Party or to any party, should be given no quarter in this country. I would like to know whether the Government is in possession of information that there is a strong ring, particularly of members who belong to the Communist Party—Left Communist Party—who are under directions from some foreign P ower. . .

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SHRI NIREN GHOSH (West Bengal): It is a malicious slander that you are uttering. It is a lie; it is a lie.

SHRI RAJENDRA PRATAP SINHA:

... carry on sabotage, arson, loot and try to disrupt the entire industrial production and to set fire to petrol dump;;. I would like to know from the Home Minister if these people are also in alliance with other sections of the community and if so, whether they are Congress or others, they should all be arrested and tried in a special court, if possible, to see that they are punished suitably. I would like to know whether it is being done or not because, as the Home Minister knows, this is not the only one person of the A. I. C. C. who has been named, but there are several other names, which have been confirmed in this House, of members of other parties who are trying to sabotage the entire industrial production in the country. I would like the Home Minister to answer this.

(Interruptions)

MR. CHAIRMAN: If you give you should take.

SHRI C. D. PANDE (Uttar Pradesh): May I enquire. .

SHRI BHUPESH GUPTA: Sir, If he wants to say I would. . .

SHRI C. D. PANDE: Mr. Gupta, hear me. It is to your advantage.

May I ask the Home Minister whether it is a fact that Mr Dange, who is the Chairman of the Communist Party, has made categorical charges against the Chinese Communists that they are contemplating, they are conspiring, to destroy our railways our petrol dumps, and set fire to buildings ? Is it a fact?

(Some Opposition Members stood up)

MR. CHAIRMAN: So many Members of the Opposition have spoken. I shall allow some from this side also. Mr. Santokh Singh.

SHRI SANTOKH SINGH (Delhi): May I know whether the Union Government has received full co-operation from the Government of West Benaal in this matte 3249 Calling Attention

SHRI M. M. DHARIA (Maharashtra): Efer since the time Pakistan and China have come closer may we know from the hon. Home Minister that the Left Communist Party, having its directive from Peking, is having al possible relations with Pakistan and that -also one of the reasons of this infiltration? If it is so, may we know. . .

SHRI BHUPESH GUPTA: On a point of order, Sir.

(Interruption)

MR. CHAIRMAN: What is your point of order ?

SHRI BHUPESH GUPTA: My point of order is this that certainly any question cannot be asked. It should be related.

(Interruption)

No. Then lean ask. Does he know that some Congress Ministers take bribes from Birlas ?

MR. CHAIRMAN: Please sit down. That is not a point of order.

SHRI M. M. DHARIA: Sir, My point was whether the Home Minister is aware of this infiltration. Secondly, is the hon. Home Minister aware that certain definite and disciplined efforts are being made by the left Communists, particularly in the border areas and in all the States on the border, to see that the whole law and order is disrupted by all possible means and if that information is available with the government, may we know from the hon. Home Minister what steps are being taken what deterrent steps are being taken- they have rightly taken steps against one man who was working in that office, we are not happy about in-against these traitors who have no right to be in this country?

SHRI BHUPESH GUPTA: We are extremely sorry that this question has been utilised to digress the attention of the House to attack the Communist Party and the Communists. It could have been done otherwise also. (*Interruption*) I make a submission, Sir. Then nothing can happen. For example, I can ask so many things s.imibaiy itole somebody's money and all that kind of thing, somebody committed fornication and so many other things. The point is not that. The point is that in the A. I. C. C. office a person has been arrested

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by the Government. Concentrate on that and keep within the periphery of this question. I have no objection if you attack the Communist Party on other occasions. I can even draft a motion for you. But that is not the point.

(Interruptions)

MR. CHAIRMAN: You want to know something.

SHRI BHUPESH GUPTA: I would like to ask the Home Minister one question. The Home Minister will not get provoked by his partymen here. I hope so. Let him act and answer as the Home Minister of the country; he is my Home Minister also. (*Interruption*) Now, Sir, the position is this: First of all I would like to know how it is that Mr. Sunil Das was arrested by the West Bengal Government. The initiative was not taken by the Central Government when the place of the activities of Mr. Sunil Das, among other places, has been the office of of the A. I. C. C.

MR. CHAIRMAN: That question has already been put.

SHRI BHUPESH GUPTA: Do I understand, Sir, that the Central Government dio not have any report about him or am I to take it that because he was occupying a high position in close proximity with the Pradesh Congress President, Shri Atulya Ghosh, action was not taken? That is number one. Number two is this: It seems that his house was searched on a warrant from the West Bengal Government and our Delhi police accompanied the West Bengal police. Now, I should like to know from the Home Minister whether the West Bengal Government intimated to the Home Ministry about the activities of this man and whether the West Bengal Government also asked the Central Government to look into this matter or they acted suo motu and sought help only in regard to getting some policemen to accompany their police force for routine reasons.

Then, Sir, the third point is this: I should like to know whether all the papers in the A. I. C. C. office to which Mr. Sunil Das may have access have been seized; in other words whether the A. I. C.C. office has been searched by the Central Government in order to find out clause of activities, from the rele. vent documents and so on of Mr. Sunil Das. May I also know whether statements had been taken by the Central Government from Shri Atulya Ghosh who admitted that immediately after his arrest Shri Sunil Das went to bis house? Mr. Atulya Ghosh said that the A. I. C.C. had 105 employees. I am sure the A. I. C. C. has got at least three dozen leaders in Delhi but the house to which Mr. Sunil Das went immediately after his search was Atulya Ghosh's house. Therefore, Sir, somehow or other in his brain and mind, may be in his heart too, Atulya Ghosh occupied a special position. Having regard to the fact.

SHRI DEBABRATA MOOKERJEE: OB a point of order, Sir. Do you consider that for the purpose of putting an effective question it is necessary to mention repeatedly the name of the gentleman who is not present here to defend himself? I am asking for your ruling.

SHRI BHUPESH GUPTA: All right. • * * who happens to be the Treasurer of the A. I. C. C. I will not take any body's name. After that, Sir, did it occur to Mr. Nanda that» * * and the Treasurer of the A. I. C. C. occupied a special place from the circumstances of the case in the mind of that person, Shri Sunil Das, and why in that case did the Government not a approach Atulya Babu and ask him questions. . .

MR. CHAIRMAN : You said you would not mention names.

SHRI BHUPESH GUPTA: All right, Sir, the patron and the Treasurer of the A. I. C. C. (*Interruptions*) If I were a Hindu religionist.

SHRI DEBABRATA MOOKERJEE: Sir, you are the custodian of the rights of the Members of this House and I want to know from you whether this reference is allowed. The hon. Member refers to him. * * * I am ashamed that such references should be made. I want to submit this for your decision. Sir. (*Interruption*) He was referring to him as. * * * Obviously he was referring to me. I do not know whether all this is parliamentary and whether all this can be allowed. I want your rulling, Sir.

***Expunged as ordered by the Chair.

SHRI BHUPESH GUPTA: Is he not your patron?

SHRI DEBABRATA MOOKERJEE: Sir, I ask for your ruling.

MR. CHAIRMAN: He is on a point of order. He has not taken more time; he is very brief. I think that reference to the Member should be expunged.

(Interruption)

SHRI BHUPESH GUPTA: Now, I will tell you why we are concerned with it. The Congress Party is the ruling party and matters connected with the conduct of the States are discussed in thnf particular house. Even if he is not in the room where the discussion takes place, he is in very close proximity to the discussion.

(Interruption)

Therefore, Sir, our fear is that he had been deliberately planted.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Question.

SHRI BHUPESH GUPTA: Our fear is that he had been deliberately planted there in the A. 1. C. C. office to collect information and some of the leaders willingly or unwillingly, wittingly or unwittingly, awares or unawares, had fallen into ihe trap. The suspicion is this. Now, that we will be able to know after investigation. Therefore, Sir, why is the Home Minister not taking bold steps to seal at once all the papers of the A. I. C. C, to bring them under the Central Intelligence Bureau and investigate them and why are Mr. Atulya Ghosh and others not being dealt with under the Security Act? I should like to know that. Suppose, Sir, a Communist had done that, I know how they would have behaved. 1 need not go into details. (Interruption) This is a very serious matter.

Anyway, Sir, my final submission would be that it is a Party which is involved, the ruling party. I would, therefore suggest that in such a matter the British practice should be followed.

SHRI DAHYABHAI V. PATEL: Why not the Russian practice?

SHRI BHUPESH GUPTA: Yes, he wants the Russian practice. Will Mr. Nanda go

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with me to Russia ? I will ask t hem to teach that practice. Now, Sir, the position is this: The Russian practice is that they do not allow a spy to live near Kosygin and he does not go to the Treasurer of the Communist Party of the Soviet Union to discuss and to be advised that he should consult a lawyer. That is the Russian practice, but I am not concerned with that. Now, therefore, I ask the hon. Home Minister to treat this matter a little more seriously and get his department, to move into this thing. I have got great criticism against this department, but that is how he should deal with it. Otherwise, you will be open to the charge that because it is the ruling Party and a great man like Mr. Atulya Ghosh, great sins are being committed and, therefore, they are not doing anything. Finding a scapegoat will not do. We should go deeper into the problem and we should find out how Mr. Sunil Das came to the A.I. C. C. office, who favoured him, who spoke for him. The A. I. C. C. minutes should be looked into. How much wage was he getting and where was he living all this time? Everything should be brought before a Parliamentary Commission in order to find out facts. . .

MR. CHAIRMAN: Mr. Gupta, I think you have said enough.

SHRI BHUPESH GUPTA: The ruling Party should be exposed.

MR. CHAIRMAN : Mr. Niren Ghosh.

SHRI NIREN GHOSH: Sir, first of **all**, certain Members have maligned or carried on a malicious slander against us. In the same way I could **say** that the Congress Party is a foreign agency. They have not the courage to prove it.

(Interruptions)

SHRI BHUPESH GUPTA: I think they are now. . .

MR. CHAIRMAN : Mr. Gupta, you should allow others to speak.

SHRI NIREN GHOSH: They are out to make malicious charges against other parties which they cannot prove in a court of law. Next, I will come to the point whether Mr. Tarapada Chakrabarty has been arrested on charges of espionage and whether Mr.

Tarapada Chakrabarty, on the recommendation of Shri Atulya Ghosh and Mr. Profulla Sen, was made a notary public.

SHRI DEBABRATA MOOKERJEE: Question.

SHRI NIREN GHOSH:.. having the rank of a gazetted officer and he haw been implicated in this charge when the West Bengal Government was asked to proceed in the matter, and after how much lapje of time Mr. Sunil Das, etc. were apprehended and whether the Government would look into the doings of Shri Atulya Ghosh in connection with the espionage activities, in-which Mr. Sunil Das and others are involved.

SHRID. L. SEN GUPTA (West Bengal): Sir, I would like to ask.

MR. CHAIRMAN: Mr. Chitta **Basu** has already said it.

श्री राजनारायण : क्या सरकार को इस बात की जानकारी है कि सुनील दास जी ने इस दिल्ली में कुछ जमीन भी खरीदी है अपने नाम पर या अपने रिश्तेदारों के नाम पर और अगर बह जमीन खरीदी है तो किसके रिकमें-डेशन पर खरीदी है ? इसकी जानकारी क्या सरकार को है ? एक बात । दूसरा सवाल यह है कि क्या सरकार इस बात का पता लगायेगी कि सुनील दास को ए० आई० सी० सी० के कार्यालय में जब एप्वाइंट किया गया तो उनके एप्वाइंटमेंट के लिये किसने रिकमेंड किया था ?

SHRI D. L. SEN GUPTA: I have got documents with me. . .

MR. CHAIRMAN: Mr. Lokanath Misra.

SHRI LOKANATH MISRA: The point is that Shri Sunil Ranjan Das was interrogated immediately after the confessional statement of Shri Mohit Choudhury. That was sometime in May. Naturally the A. I. C. C. office-bearers would have been informed about it. What was the special reason for not arresting him immediately **and** for allowing a time of two months or three months to elapse? MR. CHAIRMAN: This question has been put, but you want to put it in your name.

SHRI LOKANATH MISRA: Is it because he was the organising secretary in charge of some of the States in the Eastern Zone, including Orissa, for meetings of the Congress organisations, whether all the four of them have been released on a bail of Rs. 5,000 and whether the Home Minister would consider the advisability of transferring the case immediately from West Bengal because of this lapse on the part of the West Bengal Government?

(Some lion. /Members stood up)

MR. CH VIRMAN: No, no. The Minister.

सरवार रघुबीर सिंह पंजहजारी (पंजाब): चेयरमैन साहब, मैं आपसे अर्ज करूंगा कि आपने अगर यह माइंड ही बनाया हुआ हो कि मुझे कभी टाइम नहीं देना है तो अलग बात है लेकिन सबसे पहले मैंने स्लिप भेजी थी कि मैं इस बारे में क्वेश्चन करना चाहता हं।

श्री समापति : मैं आपसे माफी चाहता हूं।

सरदार रघुबीर सिंह पंजहजारी : जनाव, आप क्यों हमेणा ऐसा करते हैं। जब मैं उठता हूं तो मुझे मौका नहीं देते। मैं कई बार उठता हूं। आप मझे बता दोजिए कि क्या बात है।

श्री सभापतिः आप पूछ लें। मैं माफी चाहताहं

सरदार रघुबीर सिंह पंजहजारीः मैंने आपको स्लिप भेजी है। मेरी स्लिप सबसे पहली थी।

श्री सभापति : आप कहते हैं कि आपने मुझे स्लिप भोजी है।

सरदार रघुबीर सिंह पंजहजारी: पहले मैंने स्लिप भेजी है।

श्री सभापति : ठीक है, आपने मुझे स्लिप पहले भेजी है, आप पूछ सकते हैं।

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SHRI ARJUN ARORA (Uttar Pradesh): Sir, on a point of order. The hon. Member on that side has made certain allegations against the Chair. They should be expunged. He should be asked to withdraw them.

SARDAR RAGHBIR SINGH PANJ-HAZARI: Sir, I have not made any reflections on the Chair, but if you consider that it is so, I withdraw them.

क्या होम मिनिस्टर साहय यह बतालाने की कृपा करेंगे कि वेस्ट बंगाल के किसी लीडर ने अथवा आल इंडिया कांग्रेस कमेटी के किसी लीडर ने इनके ऊपर प्रेशर डाला हो या रिक्वेस्ट की हो कि सुनील दास को रिहा किया जाय या उसके किसी एक्ट को कंडोन किया जाय । नम्बर एक ।

नम्बर दो, क्या मिनिस्टर साहब यह बत-लायेंगे कि किसी कन्ट्री से कंट्री बोट के जरिये रेड चाइना की बुक्स हिन्दुस्तान में, साउध में, आई जिसमें माओत्से तुंग की थ्योरी के अलावा इस किस्म की किताव थी कि किस तरीके से हिन्दुस्तान की प्रेजेंट सरकार को टनं आउट किया जाय और उसको करने के लिये क्या-क्या चीर्जे इस्तेमाल की जायें। और क्या साउथ में इस किस्म की लोगों को ट्रेनिंग दी गई है, लेफ्ट कम्युनिस्ट पार्टी की तरफ से, कि हिन्दुस्तान के अन्दर किस तरीके से गड़बड़ी की जाय और यहां की सरकार को गिराया जाय।

SHRI GULZARILAL NANDA: Mr. Chairman, Sir, I have listened with very great attention. I am aware of the limitations in stating facts here arising out of the fact that there are investigations going on and the interest of the success of the case has also to be kept in view. I may straightway express my thanks to the House for raising this question of national security and the unanimous expression of strong feelings on the subject. National security and internal stability, both, are exceedingly important and there should be no consideration, no distinction, discrimination in favour of any person, however exalted or high he may be, and law is no respector of persons, especially in a case like this.

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[Shri Gulzarilal Nanda] Now, questions were raised by hon. Members as to the kind of activities of other Parties. Now, the hon. Member, Shri Bhupesh Gupta, said, "He is the Home Minister also, and that is why he is here." That is in the sense that at some time in connection with certain activities of other persons I had to take action against them and I lodged about 1,200 persons in safe custody. But that was then. Today also I must say, since the matter has been taken up on this plane, that for the kind of things for which this gentleman, this person, Mr. Sunil Das, has been hauled up, for the same kind of activity, openly things are being done in this country and on a scale which is creating a problem for the nation, especially in the circumstances in which we are placed. "Bundh" agitations-what is the "Bundh" agitation, except a threat to the security of the country. . ,

SHRI BHUPESH GUPTA: "Bundh" agitation, he is talking of. . .

(Interruptions)

श्री राजनारायणः मैं आपसे विनम्ग्र निवेदन करूंगा कि इनको प्वाइंट पर बोलना चाहिए, जो सवाल है उसका जवाव दें। यह अपनी परिधि के बाहर नहीं जा सकते।

SHRI BHUPESH GUPTA : Security of the country is not your sole concern. I say the Home Minister is again partisan.

SHRI JAIRAMDAS DAULATRAM (Nominated): Mr. Chairman.

SHRI BHUPESH GUPTA: On a point of order. The Home Minister is called upon not to digress or indulge in political propaganda. He is called upon as an official who has access to the material of the Intelligence staff to state facts. He has facts relating to the particular case. Let him come tomorrow and say other things. We shall look after ourselves.

MR. CHAIRMAN: I know that the Home Minister is not carrying on any political propaganda.

SHRI BHUPESH GUPTA : This much I say. . .

SOME HON. MEMBERS: Sit down, sit down.

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SHRI JAIRAMDAS DAULATRAM: Mr. Chairman. . .

SHRI BHUPESH GUPTA: We shall carry on agitation everywhere.

MR. CHAIRMAN: Should you speak in this way by loud interruptions ?

SHRI BHUPESH GUPTA: We have to tell him, let the Home Minister come outside and say that in the Maidan if he likes.

SHRI JAIRAMDAS DAULATRAM: May I say, Sir, when we talk so much about democracy on both sides of the House, while the Home Minister listened without uttering and word and raising any objection to anything that was being said and listened patiently to many things which were unpleasant, possibly wrong, it is proper that the other side must be patient unless the technique is to shout down the members of the Government and try to utilise this platform to beat the Government down and prevent them from saying anything that they want to say. It is the duty of the opposition, the obligation of the Opposition to listen equally patiently even if things said are unpleasant, even if in their opinion things said are incorrect.

MR. CHAIRMAN: I entirely agree.

श्री राजनारायणः हमारा एक प्वाइन्ट आफ आर्डर है...

MR. CHAIRMAN: Mr. Rajnarain has a point of order.

श्वी राजनारायणः हमारा प्वाइन्ट आफ आर्डर यह है कि हमारे सम्मानित सदस्य माननीय जैरामदास दौलतराम जी ने अभी अभी आपके सामने प्वाइन्ट आफ आर्डर का नाम लेकर.

श्री सभापतिः नहीं, पौइन्ट आफ आर्डर नहीं कहा। उन्होंने कहा मैं कुछ कहना चाहता हं। मैंने इजाखत दी।

SHRI JAIRAMDAS DAULATRAM: I did not rise on a point of order.

श्री राजनारायण: मेरा निवेदन है कि मैं उनकी बात से सहमत हूं डेमोकेंसी को जो हमने पढ़ा है वह यह है कि मैजारिटी को माइ-नारिटी के लिये हमेगा मैक्सिमम लेन्थ पर जाने का मौका देना चाहिये ताकि माइनारिटी अपने को मैजारिटी में परिणत कर सके। अगर इस पर कहीं दिक्कत है...

श्री समापतिः राजनारायण जी, लेकिन मैक्सिमम जो है उसकी इंफिनिटी नहीं है।

भी राजनारायण : मेरा पौइन्ट आफ आर्डर यह है, जैसे में संयुक्त सोशलिस्ट पार्टी को बिलांग करता हूं, हमने 22 जुलाई को "बंद" का काल दिया था, आज पिपरी में लाठी चल रही है, जब कि बहां सत्याग्रह चल रहा है। यह कौन एजिटेट कर रहा है? यह गवर्नमेंट वायलेन्स को एजिटेट कर रही है।

MR. CHAIRMAN: This is not the way. It is not relevant आप तजरीक फरमायें।

भी राजनारायण : मैं हाथ जोड़कर, करबद्ध होकर, प्रार्थना करता हूं कि नंदा जी अपनी सीमा में रहें और गवर्नमेंट का प्रोपे-गेन्डा यहां पर होगा तो हम उसको अलाऊ करने के लिये तैयार नहीं हैं।

SHRI GULZARILAL NANDA : I did not mention any political party, I did not mention his party. I said violent agitations. The hon. Member says because I said so it gets into the press. Don't you see in the press everyday reports of acts of violence?

SHRI BHUPESH GUPTA: He talks of violence.

MR. CHAIRMAN : You have already spoken. Yon should not interrupt him.

SHRI BHUPESH GUPTA: You tell him hot to provoke us. He talks about violence.

{Interruption)

. .

श्री राजनारायण: गवर्नमेंट का सर्कुलर जाता है कि हम लोग गिरफ्तार किये जायं, यह सर्कुलर गवर्नमेंट का आता है। यह हमें सिखायेंगे बायलेन्स मत करो।

SHRI GULZARILAL NANDA: Sir, have I got the floor? Have I to speak?

MR. CHAIRMAN: Yes, you please proceed.

SHRI GULZARILAL NANDA: The question was whether any pressure was brought on the Government of India. I think the question also was from Shri Panjhazari Xvhether any leader approached me on behalf of Sunil Das or anybody eke in respect of this case. I say categorically here that no one, no leader, nobody at all approached me, met me, spoke to me in this connection is the interests of or on behalf of anybody. Therefore, so far as our handling the case is concerned and how we have dealt with it there has been no question of influence of any kind or pressure-of course, it goes much further-no contact with anybody on this matter. The question was raised about the Government being under some pressure or influence. I have no information, no evidence before me of anything being done or not done by the west Bengal Government also with any such consideration. I cannot say anything more definitely about the West Bengal Government. I can only say on my information no charge has been laid specifically against the West Bengal Government. If there is, it is certainly going to be met. This is the question about the pressure.

Now, there was this gentleman, or these others. Where there is a case of espionage it is a serious matter. So much has been said about the discovery and seizure of gold from Sunil Das. May I enlighten the House that no gold smuggled for other has been seized from this person?

That I say as a matter of clearing of a wrong impression. May I say in order to see what the gravity of this case is that all things which have come out in this confessional statement related to the period 1960-61? Nothing after that, the whole of this period. This was in 1960-61. Since then there has been nothing at all in the confession or by any other means relating to any undesirable activity. Even in that period 1960-61 what was it? I do not want to underrate or minimise whatever has been brought to our notice but the character of it is different from espionage. It is subversive

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[Shri Gulzarilal Nanda.] activity relating to which the charges are; the information is that these persons were trying to foment communal tension, things of that kind, as an hon. Member pointed. The mention is of some help from a foreign power. That is the charge. This kind of tension, etc., this subversive activity, it is very bad, it is very serious. But there is nothing so far before us out of all the material that has been gathered and information collected that there is any kind of charge of any espionage in that sense. It is subversive activity.

The question arises now as to who should have dealt with this case and why it is that confessional statement is on the 20th of May.

1 P.M.

Now, what happened before, what happened afterwards? What happened before also is important. This person, Mohit Choudhury, was arrested by the Bihar Government on the 4th March, 1966.

SHRI D. L. SEN GUPTA: May I know whether it is a fact that prior to the confessional statement of Mohit Choudhury, a voung lady made a confession on the basis of which Mohit Choudhury was arrested?

SHRI GULZARILAL NANDA: No, that is, according to the material before me there was no question of that confession because he was arrested under the Foreigners Act.

SHRI LOKANATH MISRA: Why don't you transfer the case to Delhi?

SHRI GULZARILAL NANDA: I am going to deal with all the hon. Members' points. My hon. friend should have some patience. At the same time the West Bengal Government had a case against him of cheating-against this Mohit Choudhury. ! He had been absconding. Therefore, as soon as it was learnt that the Bihar Government had this man arrested, they also started their case.

SHRI A. D. MANI (Madhya Pradesh): What is that case?

SHRI GULZARILAL NANDA: Cheating, the West Bengal Government's case is

cheating and the Bihar Government's case is remaining in this country without valid papers.

SHRI D. L. SEN GUPTA: He was the President of the Singbhum Congress Committee

SHRI GULZARILAL NANDA: I will get all the enlightenment from the hon. Member in due time but let me first place my facts.

SHRI BHUPESH GUPTA: All right, go ahead.

SHRI GULZARILAL NANDA: Then we have not taken it up and whether there is these reports of the interrogation reached us any delay. The most important date, of and we were examining them. Then the new course, is the date of the confession, the chapter starts. It happened that I obtained statement, and that was 20th of May. The some information from a private source; that was in April before this confessional statement. And I called my intelligence officers and I said that this case seemed to have something more in it and then they were fully in it. Since then our Intelligence Bureau and our officers have been on the spot throughout this Therefore, they have been period. looking after the case to the extent it has to be done so far as the Central Government is concerned. And in all respects, there has been collaboration between the Bihar Government, the West Bengal Government and the Central Government. The question was raised as to whether the West Bengal Government did or did not do certain things which we asked of them to do. There was no such thing. We had a certain view about the case, expressed that view to the West Bengal Government and the West Bengal Government assessed the case; then they took action at a certain time after obtaining more information which enabled them to take up the case on the side of arrest, etc. From that time onwards we were getting all the material, interrogations were going on and by the 20th of May, this confessional statement was obtained. After that the point was, here is this person whose record is so bad in all respects—he is a cheat, he is an unscrupulous person who has been kinds.of crimes and undesirable doing all activities. I are talking of Mohit Choudhury, the man who was arrested on the 20th May and whose confessional statement we have. This person in his confessional statement mentions a number of names. Now, there the question

was whether simply because he had mentioned certain names at once everybody had to be ai rested knowing the career of this person. Then, further investigations . . .

SHRI LOKANATH MISRA: Mohit Cboudhury was in the Congress office for five years, I am told.

SHRI GULZARILAL NANDA: All these incidents were in 1960-61, one year, and nothing afterwards.

Afterwards, further investigations continued and some more material was collected. Apart from this, I was in touch with the whole case, practically throughout. Then, at a certain stage we took the view that some action, something, we had to take about these persons on the basis of whatever by then had accumulated.

Firstly, I may make it clear why it was that the case was taken up by the West Bengal Government and not by us or the Bihar Government, because all these matters which arose from the confessional statement, emerged from there, had something to do with West Bengal; all those activities orginated there, they happened there. Therefore, naturally it had to be the concern of the West Bengal Government to deal with that case under that particular Act because there was nothing else. The Central Government has the Official Secrets Act. That is the only provision under which the C. B. I. could take that action. That was espionage. Now, so far as the C. B. I. is concerned, it has never itself taken up case or conducted a case of espionage. Even though the Intelligence Bureau had discovered and worked on the cases of espionage, they have been taken up and run by the State Governments and they have been done very well. I can say that there is no kind of dissatisfaction, no cause for dissatisfaction, with the manner in which the State Governments have handled those cases including the latest one in Kashmir, and they have done it very successfully, very effectively, with our help, of course.

SHRI LOKANATH MISRA: I would like to know one thing. You have been in Delhi for the last 15 years . . .

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AN HON. MEMBER: No, no.

SHRI LOKANATH MISRA: It is a point of clarification. Why do you object to a question of clarification ? Sunil Raryan Das was in Delhi for the last 13 or 14 years. How do you say that his activities were only confined to West Bengal and not to Delhi also?

SHRI BHUPESH GUPTA: Was his telephone tapped?

SHRI GULZARILAL NANDA: Actually this Mohit Choudhury disappeared from the scene. After that, there was nothing at all. He was underground, absconding, whatever it was. And that was the only conduct

SHRI DEBABRATA MOOKERJEE: I have no intention, neither the temerity to disturb the Home Minister. But if I may ...

SHRI D. L. SEN GUPTA: On a point of order.

MR. CHAIRMAN: I have allowed him to speak.

SHRI DEBABRATA MOOKERJEE: In the interests of all of us concerned, in the interests of the State, in the interests of what five minutes ago was described as security of the country is it right that the Home Minister should go into the details of the investigation? Would it not prejudice the case? It is a matter for you to consider and for the Home Minister to give a considered reply after taking this aspect into consideration

MR. CHAIRMAN: As soon as the Home Minister goes into something which I think is improper, I would ask him not to proceed.

SHRI GULZARILAL NANDA: As I said at the very outset, because it is a case of this kind, I would not go into details. But then because of the atmosphere which has been created around this case, I have to clear up certain points. I do not want to go into the details of all those matters, not at all.

SHRI BHUPESH GUPTA: I say, lay the statement of the confession on the Table of the House.

SHRI DEBABRATA MOOKERJEE: It could not be done, Sir.

SHRI BHUPESH GUPTA: I say, Sir, you are hearing a point of submission, it is for you to give your ruling. Will you kindly listen? My submission is this. He was building up his version of the entire investigation on the basis of an alleged statement made by a certain person arrested in this connection. Now an hon. Member. from a judicial point of view, said that he should not go into the details of this case. But he has already gone into the details of the case Having done so, would it not be better instead of feeding us in this manner, that he lavs the confessional statement on the Table of the House?

MR. CHAIRMAN: No, no.

SHRI BHUPESH GUPTA: : I know that vou will not like it. But I may like it. I say. lay it here or show it to us privately. Sometimes you call us into that Cabinet room to do gossiping and whispering. Will you kindly invite the representatives of all groups and parties into the Cabinet room or whatever it is-it is room No. 9-and show the statement to us so that we can under stand exactly what is said there or what is implied?

MR. CHAIRMAN: If I feel that the Home Minister i.s going into details into which he should not go I would ask him not to do so.

SHRI BHUPFSH GUPTA: My objection is not that the Home Minister is going into details, but my fear is this. Unless we get the statement, it appears to us some of the details are suppressed.

SHRIGULZARILALNANDA: We are interested in discovering everything, in unearthing everything and in suppressing nothing at all. We want to know everything that concerns the security of this country. * We are not deterred by any consideration at all. But it is wrong to attribute motives to people, it is very unfair to say that Atulya Babu has been doing this and that. 1 have mentioned before and I repeat, he has never come in touch with me. He has never spoken to me.

SHRI BHUPESH GUPTA: He is the boss controlling elections there.

SHRI GULZARILAL NANDA: Latei on certain more information-I need act specify-came to us. There was a stag.-

when I requested the Bengal Government that now something more may be done.. It was certainly their discretion. As 1 was in touch, they said there had to be collaborative evidence, and as soon as that came up in their hands, they took the action. Therefore, there is a continuity about it, the case developing in a way, developing to a point where a certain action, which could not be taken earlier, was taken. It is not that there was any kind of negligence or delay in this matter at all. That is the main point. Therefore, the Central Government has been doing its part and it has done all that can be expected of the Central Government in a case where the State Government is dealing with it. The Central Government and the State Government were collaborating sod co-operating and doing everything possible. The steps were taken in course of time as the exigencies, you see, required.

As for other things, well, they are not very relevant. All kinds of questions have been asked which are not relevant to the Calling Attention Notice.

SHRI BHUPESH GUPTA: My submission to you, Sir, is . . .

MR. CHAIRMAN: No, no. I pass on to the next item. Papers to be laid.

SHRI BHUPESH GUPTA: We have a right to make a submission to you.

MR. CHAIRMAN: No. I have passed on to the next item.

SHRI BHUPESH GUPTA: I do not know why we are allergic to you . . .

MB. CHAIRMAN: You have spoken more than half a dozen time . . .

SHRI BHUPESH GUPTA: Sir, that /:; not proper. I know that the Home Minister always gets a better chance whereas we do not.

MR. CHAIRMAN: I have passed on to the next item.

SHRI BHUPESH GUPTA: Therefore, I have a right to make my submission to the Chair. As a Member of the House it is my inherent right.

MR. CHAIRMAN: It is not your inherent right to do things whenever you like to do them. You can speak whenever I allow. I have allowed more than an hour over this question and, therefore, I wish to pass on to the next item. (*Interruption by Shri Bhupesh Gupta*) Please do not speak when I speak.

SHRI BHUPESH GUPTA: You will not listen to us and you will ask for our cooperation. Please understand this Order in the House can be developed on a cooperative basis. When they were asking point after point, rising on points of order, accusing the parties . . .

SHRI JAIRAMDAS DAULATRAM: Sir, when you have . . .

SHRI BHUPESH GUPTA: Sir, why is he^ getting up? Is it because he is an ex-Governor and I am not?

SHRI JAIRAMDAS DAULATRAM: May I say, Sir, when the Chairman calls the next item and Members do not obey the decision of the Chair, apart from anything else, whatever has been said after that, should not be a part of the record ?

SHRI BHUPESH GUPTA: Now, Sir, you have allowed him to speak. I withdraw. I will not tell you anything. Now the whole House has seen how a former Governor is allowed and a Member of the Communist Party is not allowed to speak.

MR. CHAIRMAN: The Member of the Communist Party has been shouting at us for a longer time than anybody else.

SHRI BHUPESH GUPTA: I wanted to make a submission.

MR. CHAIRMAN: Mr. Gupta, I do not want to have a duel with you.

SHRI ARJUN ARORA: Sir . . .

श्री राजनारायणः श्रोमन् . अव मै खडाहआ हतो अप कैसे खड़े हो गये ।

SHRI ARJUN ARORA: Sir, Mr. Bhupesb Gupta should withdraw all the remarks that he has in the heat of the moment made against the Chair,

SHRI BHUPESH GUPTA: I have not made any reflection against the Chair. I withdraw if I have made any reflection. But I do make a reflection about the attitude of the Members of the House.

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SHRI K. K. SHAH (Gujarat): Sir, you have been very indulgent to him.

MR. CHAIRMAN: He is saying that if he has made any remarks against the Chair he is withdrawing it. I do not know what he said.

SHRI BHUPESH GUPTA: I have not made any reflection. If you think I have made, it stands withdrawn *suo motu*. Facts have been displayed.

MR. CHAIRMAN: Please.

SHRI JAIRAMDAS DAULATRAM: May we know, Sir, since we have passed on to the next item how he can speak?

MR. CHAIRMAN: He is oa a point 06 order.

SHRI JAIRAMDAS DAULATRAM: He can speak only if the point of order relates to the next item.

MR. CHAIRMAN: It may refer to the next item. I will listen to it. I will allow it if it refers to the next item; otherwise I will rule it out. Unless the point of order refers to the next item I will not entertain it.

श्री राजनारायण : श्रीमन् इतना ही मुझे विनम्प्रता से निवेदन करना है कि भाई जैरामदास दौलतराम जो ने जो कुछ अभी कहा है, अगर कहीं से वे हम को साबित कर दें कि यही पालियामेंट्रो प्रैक्टिस है तो मैं उनकी बात विनम्प्रता के साथ मान खुंगा।

श्री सभापतिः आपका प्वाइन्ट आफ आर्डर क्या है ?

श्रो राजनारायणः उनका प्वाइन्ट आफ आडंर नहीं है। हमारा प्वाइन्ट आफ आडंर जरूर है। आपने यह कहा कि मैं अब नेक्स्ट आइटम पर जाता हूं। यह आपने कहा, आप गये नहीं। इस लिये इस समय हमें पूरा मौका है और इस मौके पर किसी भी सदस्य को आपसे निवेदन करने का पूरा हक है। अगर आप चले गये होते तब हम दूसरी बात पर आते। इस लिये मैं चाहूंगा कि भाई जैरामदास दौलतराम जो जरा इसको भी समझें कि पार्लियामेंद्रो प्रैक्टिस क्या है।